

respectively for speedy implementation of this scheme but the Government of India could not agree to the request.

(c) The average annual loss due to floods and drainage congestion in Andhra Pradesh is of the following order :

| Area affected in lakh hectares. | Population affected in lakhs. | Damage to crops | | Damage to houses | | Cattle lost Nos. | Human lives lost Nos. | Damage to public utilities lakhs Rs. | Total damage to crops houses and public utilities in lakhs Rs. |
|---------------------------------|-------------------------------|------------------|---------------------|------------------|---------------------|------------------|-----------------------|--------------------------------------|--|
| | | Area in lakh ha. | Value in Rs. Lakhs. | Nos. | Value in Rs. Lakhs. | | | | |
| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. | 9. | 10. |
| 2.8 | 25.0 | 1.8 | 1267 | 60476 | 439 | 27908 | 134 | 465 | 1760 |

Rail Link Between Nagarjuna Sagar and Hyderabad

4713. SHRI B. S. MURTHY : Will the Minister of RAILWAYS be pleased to state :

(a) whether any steps are being taken to link up Nagarjuna Sagar with Hyderabad by rail because of its tourist importance ;

(b) whether any survey has been conducted ; and

(c) if so, the results thereof ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) to (c). Engineering and Traffic Surveys for a new line from Secunderabad (Bibinagar) to Nadikude (with the conversion of the Guntur-Macherla Metre Gauge section into Broad Gauge) have recently been completed and the Survey Reports are at present under the examination of the Rail-Board. The new line is likely to be 151 Kms. long and may cost about Rs. 12.52 crores. The conversion will be for a length of 130 Kms. and may cost about Rs. 6.98 crores.

Translation of Constitution of India

4714. SHRI B. S. MURTHY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of languages in which the constitution of India is available ;

(b) the agency through which these translations are done ; and

(c) whether the concerned State Governments were consulted before issuing them ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) An up-to-date revised edition of the Constitution of India in English was published in 1969. Copies thereof are available with the Manager of Publications, Delhi for sale to the public. A diglot edition of the Constitution with English text and the Hindi translation thereof side by side, as modified upto the 1st December, 1957 was published by the Ministry of Law in 1959. As this publication was brought out long ago, copies thereof may not be available with the Manager of Publications, Delhi. The translations of the Constitution in other languages are not available.

(b) and (c). An up-to-date Hindi translation of the Constitution has been prepared by the Official Language (Legislative) Commission. It is under scrutiny. The translations of the Constitution in other languages have also been prepared by the Official Language (Legislative) Commission and they are now in the process of revision/finalization in consultation with the State Governments concerned. No up-to-date version of the Constitution in Hindi or in any other regional language has been published so far.

12 hrs.

RE : CALLING ATTENTION NOTICE

(Procedure)

SHRI P. K. DEO (Kalahandi) : Sir, I rise on a point of order.

MR. SPEAKER : There is nothing before the House. What is your point of order ?

SHRI P. K. DEO : It is about the next item on the agenda—the Calling Attention. I would like to raise a point of order about that. My submission is—

MR. SPEAKER : There is no point of order which may be a submission.

SHRI P. K. DEO : It is a point of order. It is this. It is the established parliamentary practice that whether the House is in session, any policy statement that is made should first come to the House, before it is released to the press. Here, the Minister of Irrigation and Power has released to the press, about the Cauvery waters, stating that this is a matter to be referred to the negotiating table and they do not like it to be sent to the tribunal. In this regard, I would submit that in all inter-State disputes, the Centre always acts as a grand arbiter and these are decided on a political plane, whether it is Fazilka or Chandigarh or the Mysore-Maharashtra dispute. We cannot have different yardsticks for different questions. So far as the Godavari Krishna and the Narmada water disputes are concerned, they have been referred to the tribunal. Why, in this case, there is a departure from the usual practice ?

MR. SPEAKER : This is not a point of order. I am not allowing it.

SHRI P. K. DEO : Why is this departure ? We cannot reduce this House to a mockery. I would like to know from the Minister why on this question of major policy it was released to the press before it was brought to this House.

MR. SPEAKER : When you sent it in writing to me, why should you get up again ? The Minister has not made any policy statement. I have seen that statement. Of course, from day to day, many factual things occur, and the Minister has a right to speak to the press or to the people.

SHRI P. K. DEO : He should not.

MR. SPEAKER : It is not a major policy that he has laid down ; not at all.

SHRI P. K. DEO : It is a question of life and death to Tamil Nadu. It should not have been treated like that. (*Interruption*).

MR. SPEAKER : It is a bad habit with you. Kindly sit down.

SHRI BALATHANDAYUTHAM *rose*—

MR. SPEAKER : I have studied your point also. Will you please sit down ? In this Call Attention motion, one hon. Member from Mysore came out in the ballot ; two from Tamil Nadu both of whom are absent. What is the fault of the ballot ?

SHRI S. M. BANERJEE (Kanpur) : I shall quote an instance just to help you.

MR. SPEAKER : There is one Shri Mukhtar Singh Malik, and then Shri Ramkanwar.

SHRI PILOO MODY (Godhra) : No substitution.

MR. SPEAKER : No substitute, we will have some time for discussion.

SHRI PILOO MODY : This has nothing to do with who is from which State. The matter is before the House. It is a national issue, this is not a State issue. (*Interruption*.)

MR. SPEAKER : Order please. Do not interrupt. If the Tamil Nadu Members have any grievance that they are absent, I will put it before the Business Advisory Committee and if they allot any time, I will have no objection to fix any time if the Government agree.

SHRI BALATHANDAYUTHAM (Coimbatore) : We have given a motion for discussion.

SHRI S. M. BANERJEE : You will kindly remember that when there was a calling attention motion about Statehood for Tripura in my name, you allowed me to drop out and you allowed Shri Meghchandra to put a question. There is a precedent for it. I am quoting from the records.

MR. SPEAKER : It was expressly decided by the House that this thing would not be treated as a precedent and it would not be repeated. Now, Mr. Shivappa.

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CAUVERY WATERS DISPUTE

SHRI N. SHIVAPPA (Hassan) : Sir, I